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**THE CENTRAL ADMINISTRATIVE TRIBUNAL**

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 394 199 6.

Radha Krishna Sahu.....Applicant(s)

Versus  
Union of India.....Respondent(s)

Sr. No.	Date	Order with Signature
1	31.5.96	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">C Registrar</p> <p>Heard Shri P. Mohanty, learned counsel for the applicant. The impugned order is Annexure-5 dated 24.5.1996. The applicant S.D.I(P) Kujang Sub-Division has been transferred and allotted to Sambalpur Region in the interest of service. In this petition the applicant seeks quashing of the order of transfer. As an ad interim measure, he wants the stay of the operation of the impugned order of transfer. There is no date before which the applicant is supposed to get relieved. A number of difficulties have been mentioned in this application, particularly the fact that his two children are admitted in D.A.V. Public School, P.P.L. Township, Paradeep and his second son in Kujang Public School. He apprehends his transfer to Sambalpur Region will not enable his children to pursue their studies. He has mentioned the entire background of this case in order to allege that this transfer is motivated by malafide intentions.</p> <p>A Government servant does not have vested right to stay at a particular place. Transfer is an incident of public service</p> <p style="text-align: right;">1. P.O. for Rs 50/- has been filed. By 31.5.96 For Regn P. Dated 31.5.96. Sol(g) Mukund 31.05.96 Petition Mukund Case For Admin. with STAY Please Dated 31.5.96. Bench</p>

Serial No. of Order	Date of Order	Order with Signature
...1	31.5.96	<p>and transfer is not a punishment. These are settled principles. The applicant has rushed to this Court without exhausting the departmental remedies. Even though no date has been given for his relief, he apprehends relieve. It is appropriate that the applicant shall file a representation before the Chief Post Master General, Orissa Circle, Bhubaneswar, explaining to him his difficulties within a week from to-day, i.e. by 7th June, 1996. The C.P.M.G. shall dispose of this representation within two weeks from the date of receipt of the same. The C.P.M.G. will hear the applicant's grievance in person. Till the CPMG disposes of the representation, status quo continues, i.e. the order at Annexure-5 is stayed.</p> <p>This application is disposed of with the above directions.</p> <p>Heard Shri U.B.Mohapatra, learned Additional Standing Counsel. He opposed admission and stay in this case.</p> <p>A copy of the order may be handed over to the applicant who may present this order by hand to the Respondent.</p> <p><i>Prasannakumar</i>, MEMBER (ADMINISTRATIVE)</p> <p>A copy of or may kindly given to afo Advocate</p> <p><i>31-5-96</i></p>

the Respondent.  
Khalasimba, S.  
MEMBER (ADMINISTRATIVE)

A copy of order  
may kindly be  
given to applicant's  
Advocate,

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